

amendments to the All India Services (Medical Attendance Services (Medical Attendance) Rules, 1954. [Placed in Lib-

(ii) to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:—

- (a) G.S.R. No. 129 dated the 6th February, 1960 making certain amendment to the Indian Administrative Service (Pay) Rules, 1954.
- (b) GSR No. 130 dated the 6th February, 1960 making certain amendment to the Indian Police Service (Pay) Rules, 1954. [Placed in Library, See No. LT-1901/60].

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT, CENTRAL EXCISES AND SALT ACT AND MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT

Shri B. R. Bhagat: I beg to lay on the Table the following papers:

(i) A copy of each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:

- (i) GSR No. 132 dated the 6th February, 1960.
- (ii) GSR No. 133 dated the 6th February, 1960.

[Placed in Library, See No. LT-1902/60].

(ii) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1959:—

- (a) GSR No. 134 dated the 6th February, 1960.
- (b) GSR No. 135 dated the 6th February, 1960.

(c) GSR No. 136 dated the 6th February, 1960.

(d) GSR No. 137 dated the 6th February, 1960.

(e) GSR No. 138 dated the 6th February, 1960.

[Placed in Library. See No. LT-1903/60.]

(iii) A copy of Notification No. GSR 139 dated the 6th February 1960 making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956 under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library, See No. LT-1904/60].

12.26½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

“In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th February, 1960, agreed without any amendment to the Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 10th February, 1960.”

12.27 hrs.

PETITION RE: EXCISE DUTY ON OIL PRODUCED BY PINTO CHEKKUS

Shri N. R. Muniswamy (Vellore): I beg to present a petition signed by a petitioner regarding excise duty on vegetable non-essential oils produced by pinto chekkus.